

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 14**  
**(IB)-1565(PB)/2018**

**IN THE MATTER OF:**

Mr. Mohan Agarwal

.... Petitioner/Applicant

Vs.

M/s. Crown Realtech Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP**

**Order delivered on 08.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**

**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Sumesh Dhawan, Mr. Shivaang Gupta, Mr. Shaurya Shyam, Adv. inIA-1259/2024  
Ms. Rashi Bansal, Ms. Kirti Dang, Adv. in IA-5027/2023  
Mr. Mansumyer Singh, Adv. In IA-4970/2023  
Mr. Sombir Singh, Adv.  
Mr. P K Sachdeva, Adv. In IA-399/2021, IA-5707/2020, IA-5710/2020, IA-400/2021, IA-1550/2023, RA-73/2023  
Mr. Kushal Bansal, Adv. In IA-238/2023 and IA-5127/2022  
Mr. Ishan Ahuja, Adv. in I-6457/2023  
Ms. Saumya Gupta, Adv. inIA 1805 of 2023  
Ms. Maitreyee Mishra, Adv. In IA-4440/2021, IA-1508/2022  
For the Operational creditor : Mr. Ishan Ahuja, Adv. In IA-6457/2023  
For the SRA : Mr. Sahil Yadav, Adv.  
For the Respondent : Mr. Sougat Sinha, Ms. Akansha Chugh, Adv. for R5

**ORDER**

Ld. Counsel Mr. Sahil Yadav appeared through VC on behalf of the SRA.

Ld. Counsel Mr. Sumesh Dhawan appeared on behalf of the Applicant.

We have seen the interim directions passed by the Hon'ble NCLAT dated 12.04.2023 extended from time to time and which continue as of date. It is stated by the Ld. Counsel that the next date of hearing before Hon'ble NCLAT is 22.05.2024.

In the meantime, RP is directed to file the response to the pending applications.

At request, list the matter along with all the other pending applications for a physical hearing **on 03.07.2024.**

**Sd/-  
(RAMALINGAM SUDHAKAR)  
PRESIDENT**

**Sd/-  
(AVINASH K. SRIVASTAVA)  
MEMBER (TECHNICAL)**

Vinod Arora – 08.05.2024